

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No.6775 of 2026

Abinash Mahapatra : Appellant
Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated February 05, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated February 23, 2026 responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00086) dated February 25, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated February 05, 2026, sought the following information:

“I most respectfully and humbly invoke the benevolent jurisdiction of the Right to Information Act, 2005 to solicit the certified and authenticated copy of my complete response sheet, encompassing my chosen answers vis-a-vis the officially correct answers for all questions pertaining to Paper 1 as well as Paper 2 of the SEBI Grade A (General Stream) – Phase I Examination, conducted on 10-01- 2026.”
3. **Reply of the Respondent** – The respondent, in response to the application, provided the response sheet of the appellant and right answer keys for the post of Officer Grade ‘A’ (Assistant Manager) 2025, General Stream.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was refused access to the information requested.

5. I have perused the application and the response provided thereto. I note that the appellant, in his application has sought copy of his response along with correct response for questions pertaining to Paper 1 as well as Paper 2 of the 'SEBI Grade A (General Stream), 2025 – Phase I Examination'. I note that the respondent, in his reply, has provided the requested information. Accordingly, I find that the application has been adequately addressed.
6. I note that the appellant, in his appeal, has additionally sought copy of the question paper in the aforementioned examination. However, I note that same was not sought by the appellant in his application. Hence, I note that the appellant in his appeal has sought further information pertaining to his application. As held by the Hon'ble Central Information Commission in *Harish Prasad Divedi vs. Bharat Petroleum Corporation Limited* (decided on January 28, 2014), an information seeker cannot be allowed to expand the scope of his RTI enquiry at appeal stage. Accordingly, I find that the said submissions do not warrant consideration at this stage.
7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: March 24, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA